COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>R.P. NO. 04 OF 2016 IN</u> APPEAL NO. 255 OF 2013

Dated: 27th November, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

<u>In the matter of:</u> Delhi Transco Ltd. Vs.				Appellant(s)
Delhi Electricity Regulatory Commission & Ors.				Respondent(s)
Tata Power Delhi Distribution Lto	d.			Review Petitioner/R-4
Counsel for the Appellant(s) :	:	Mr. Anand K. Ganesan Ms. Swapna Seshadri		
Counsel for the Respondent(s) :	:	Mr. Manoj Kumar Sharma Mr. Pradeep Mishra for R-1		
		Mr. H.S. Phoolka, Sr. Adv. Mr. Sumeet Pushkarna for Respondent Pension Trus	st	
		Mr. Rahul Kinra Mr. Ashutosh Kr. Srivastava t (Review Petitioner)	for TP	DDL

<u>ORDER</u>

Learned counsel, Mr. Rahul Kinra, representing Mr. Vishal Anand, learned counsel for the Review Petitioner /Respondent No.4, submitted that four weeks time may kindly be granted in this matter on the ground that Mr. Vishal Anand, learned counsel appearing for the Review Petitioner/ Respondent No.4, who is leading in this matter, is unwell and has been hospitalized.

The submission made by Mr. Rahul Kinra, representing Mr. Vishal Anand, learned counsel for the Appellant, at supra, placed on record.

Learned senior counsel, Shri H.S. Phoolka, appearing for the Respondent Pension Trust fairly submitted that on account of medical ground time has been sought by the learned counsel appearing for the Appellant. He has got no objection to this and time may be granted as a last chance.

In the light of the above submissions made by both the parties, as a last chance, the time is granted as requested on medical grounds.

Post this matter for hearing on <u>04.01.2018</u>, as agreed by both the parties.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

ss/vt